CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. U. A. 1129 of 1996

Date of Order: 17.11.1998

Present: Hen'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hen'ble Mr. B. P. Singh, Administrative Member.

ISWAR CHANDRA MONDAL

Vs .

UNION OF INDIA & ORS.

For the applicant: Mr.T.K.Biswas, counsel.

For the respondents: Mr.B. Mukherjee, counsel.

ORDER

S.N.Mallick, V.C.

It is submitted by Mr.B. Mukherjee, the ld.counsel for the respondents, that the grievance of the applicant ventilated in this application have been remedied during the pendency of this application. In support of his contention, he has filed a supplementary application to show how the payments have been made to the applicant on different dates.

- 2. It appears from the annexures thereto that the applicant has been paid the DCRG amount and the commutation value of the pension. In this application the applicant's main prayernues for release of his gratuity and retiral benefits and he has also challenged the disciplinary proceeding. It is submitted by Mr. Mukherjee that the disciplinary proceeding has been dropped and all payments have been made to him.
- 3. The latesunsel for the applicant, however, submits that a certain security deposit has not been refunded to him.

- 4. The question of getting an order in the matter of refunding the security deposit, as per paragraph 8(c), does not arise as undisputedly, it is no service benefit.
- 5. Under the circumstances, we find no reason for the applicant to proceed with this application. The application has become infrúctuous in view of the fact that the reliefs prayed for in the application have been granted to him.
- 6. The application stands disposed of. No order is made as to costs.

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(B.P.Singh)
Administrative Member

(S.N. Mallick) Vice-Chair man

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